

**BILLS INTRODUCED IN THE LEGISLATIVE ASSEMBLY
OF THE STATE OF TAMIL NADU**

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 14th February, 2024 is published together with Statement of Objects and Reasons for general information:—

L.A Bill No. 1 of 2024

A Bill further to amend the Tamil Nadu Panchayats Act, 1994.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-fifth Year of the Republic of India as follows:—

Short title and commencement.	<p>1. (1) This Act may be called the Tamil Nadu Panchayats (Amendment) Act, 2024.</p> <p>(2) It shall come into force at once.</p>	
Amendment of section 171.	<p>2. In section 171 of the Tamil Nadu Panchayats Act, 1994 (hereinafter referred to as the principal Act), in sub-section (1), for the expression “house-tax”, the expression “property tax” shall be substituted.</p>	Tamil Nadu Act 21 of 1994.
Amendment of section 172.	<p>3. In section 172 of the principal Act,—</p> <p>(1) in the marginal heading, for the expression “House-tax”, the expression “Property tax” shall be substituted;</p> <p>(2) in sub-sections (1), (2), (3) and (5), for the expression “house-tax”, the expression “property tax” shall be substituted.</p>	
Amendment of section 177.	<p>4. In section 177 of the principal Act,—</p> <p>(1) in the marginal heading, for the expression “land revenue staff”, the expression “staff of the village panchayat or any other person authorised by the Government” shall be substituted;</p> <p>(2) for the expression “the staff of the Land Revenue Department to prepare at quinquennial intervals a House-tax Assessment Register”, the expression “the staff of the village panchayat or any other person authorised by the Government to prepare at quinquennial intervals a Property-tax Assessment Register” shall be substituted.</p>	
Amendment of section 188.	<p>5. In section 188 of the principal Act, in sub-section (1), in clause (a), for the expression “house-tax”, the expression “property tax” shall be substituted.</p>	
Amendment of Schedule – I.	<p>6. In Schedule – I to the principal Act,—</p> <p>(i) in the proviso under Explanation-I, for the expression “house tax”, the expression “property tax” shall be substituted ;</p> <p>(ii) in Explanation-II and the second proviso thereunder, for the expression “house tax”, the expression “property tax” shall be substituted.</p>	

STATEMENT OF OBJECTS AND REASONS.

The sixth State Finance Commission has recommended to change the nomenclature of 'house tax' levied under the Tamil Nadu Panchayats Act, 1994 (Tamil Nadu Act 21 of 1994) as 'property tax' for the reason that the term 'house tax' gives a wrong impression that only houses are liable to be taxed and not other categories of buildings. In view of the above, the Government have decided to change the nomenclature of the 'house tax' as 'property tax' and to amend sections 171, 172, 177, 188 and Schedule-I of the Tamil Nadu Panchayats Act, 1994 (Tamil Nadu Act 21 of 1994) suitably.

2. The Bill seeks to give effect to the above decision.

I. PERIYASAMY,
Minister for Rural Development.

Secretariat,
Chennai-600 009,
14th February 2024.

K. SRINIVASAN,
Principal Secretary.